

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

STARRED QUESTION NO:1

ANSWERED ON:05.07.2004

VIOLATION OF LABOUR LAWS

Ajaya Kumar Shri S.;Seth Shri Lakshman Chandra

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Government is aware that majority of exporting units at NOIDA in Uttar Pradesh and Okhla in New Delhi have contract labour who are deprived of minimum wages, increment, bonus, ESI, PF and other benefits;

(b) if so, the number of complaints received during the last three years regarding violation of labour laws from these areas; and

(c) the remedial steps that Government propose to take in this regard?

Answer

MINISTER OF LABOUR AND EMPLOYMENT (SHRI SIS RAM OLA)

(a) to (c): A statement is laid on the Table of the House.

STATEMENT REFERRED IN REPLY TO PART (a) TO (c) OF THE LOK SABHA STARRED QUESTION NO. 01 FOR 05.07.2004 BY SHRIS. AJAYA KUMAR AND SHRI LAKSHMAN SETH REGARDING VIOLATION OF LABOUR LAWS

(a) to (c): The number of complaints of violation of labour laws received during the last three years for all categories of workers including contract workers and for all units including exporting units are 1120 in Okhla (Delhi) and 582 in Noida (UP).

On receipt of the complaints, specific complaints are investigated & remedial action is taken. The Employees Provident Fund Organisation (EPFO) and Employees State Insurance Corporation (ESIC), Noida Special Economic Zone and the Governments of Uttar Pradesh and Delhi have been requested to conduct special drives in these areas for ensuring compliance with the various labour laws.